

COMMITTEE

1

ON

**GOVERNMENT ASSURANCES
(2019-2020)**

(SEVENTEENTH LOK SABHA)

FIRST REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

Presented to Lok Sabha on...12-03-2020



**LOK SABHA SECRETARIAT
NEW DELHI**

March, 2020/ Phalguna, 1941 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee has been constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2019-2020), having been authorized by the Committee to submit the Report on their behalf, present this First Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2019-2020) at their sitting held on 11 November, 2019 *inter-alia* considered Memorandum Nos. 02 to 26 containing requests received from the various Ministries/Departments for dropping of pending Assurances and decided to drop 11 Assurances.

3. At their sitting held on 10th February 2020, the Committee (2019-2020) considered and adopted their First Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
06 March, 2020

16 Phalguna, 1941 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult in implementing the Assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 11 November, 2019.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decides to drop the following eleven Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 304 dated 01.12.2015	Home Affairs	Terrorists Attack (Appendix-II)
2.	USQ No. 2638 dated 15.12.2015	Home Affairs	Commission on Centre-State Relations (Appendix-III)
3.	SQ No.62 dated 01.03.2016	Home Affairs	Terrorist Attacks (Appendix-IV)
4.	USQ No. 162 dated 24.02.2016	Personnel, Public Grievances and	Strength of IAS Officers

		Pensions (Department Personnel and Training)	(Appendix-V)
5.	(i) USQ No. 3914 dated 21.03.2013 (ii) USQ No. 5238 dated 14.08.2014	Minority Affairs	(i) Violation of Sharia Application Act, 1936 (ii) Sharia Application Act (Appendix-VI)
6.	USQ No. 2685 dated 10.05.2016	Home Affairs	Extension of Sixth Schedule (Appendix-VII)
7.	SQ No. 365 dated 20.04.2015	Railways	Transport Logistics in Railways (Appendix-VIII)
8.	USQ No. 999 dated 02.03.2016	Communications (Department of Telecommunications)	Violation of Licensing Norms (Appendix-IX)
9.	USQ No. 1034 dated 22.07.2016	Health and Family Welfare (Department of Health and Family Welfare)	Packaged Food (Appendix-X)
10.	USQ No. 1184 dated 25.07.2016	Tribal Affairs	Violation of Forest Right Act (Appendix-XI)
11.	USQ No. 708 dated 21.11.2016	Human Resource Development (Department of Higher Education)	Reservation of Seats in AMU (Appendix-XII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 11 Assurances are given in Appendices -II to XII.

5. The Minutes of the sitting of the Committee dated 11 November, 2019, whereunder the requests for dropping of the Assurances were considered, are given In Appendix-XIII.

NEW DELHI;
०६ March, 2020

१६ Phalguna, 1941 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES.**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances.

SI No	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	2	USQ No. 304 dated 01.12.2015	Home Affairs		Terrorists Attack
2	3	USQ No. 2638 dated 15.12.2015	Home Affairs		Commission on Centre-State Relations
3	4	SQ No. 62 dated 01.03.2016	Home Affairs		Terrorist Attacks
4	5	SQ No. 124 (Supplementary by Shri Satyapal Singh) dated 03.05.2016	Home Affairs		Suicide by Police Personnel
5	6	USQ No. 162 dated 24.02.2016	Personnel, Public Grievances and Pensions	Department of Personnel & Training	Strength of IAS Officers
6	7	USQ No. 680 dated 26.02.2016	Defence	Department of Ex-Servicemen Welfare	Polyclinics Under ECHS
7	8	USQ No. 1963 dated 05.05.2016	Law and Justice	Department of Justice	Renaming of High Courts
8	9	(i) USQ No. 614 dated 25.02.2010 (ii) USQ No. 1178 dated 03.03.2011 (iii) USQ No. 3635 dated 15.12.2011 (iv) USQ No. 3601 dated 26.04.2012 (v) USQ No. 2585 dated 28.07.2014 (vi) USQ No. 2536 dated 12.03.2015	Law and Justice	Department of Justice	(i) Change in the Name of High Court (ii) Bombay High Court (iii) Change in the Name of Bombay High Court (iv) Changing the Name of Bombay High Courts (v) Nomenclature of Bombay High Court (vi) Name of High Court
9	10	USQ No. 1507 dated 26.07.2016	Home Affairs		Construction of Border Roads
10	11	USQ No. 1189 dated 03.03.2016	Textiles		Land Scam in NTC
11	12	USQ No. 1197 dated 03.03.2016	Shipping		Dry Ports

12	13	(i) USQ No. 3914 dated 21.03.2013 (ii) USQ No. 5238 dated 14.08.2014	Minority Affairs		(i) Violation of Sharia Application Act, 1936 (ii) Sharia Application Act
13	14	USQ No. 2685 dated 10.05.2016	Home Affairs		Extension of Sixth Schedule
14	15	SQ No. 365 dated 20.04.2015	Railways		Transport Logistics in Railways
15	16	USQ No. 570 dated 27.04.2016	Railways		New Railway Lines and Doubling of Rail Lines
16	17	SQ No. 110 dated 03.03.2016	Road Transport and Highways		Road Safety
17	18	USQ No. 999 dated 02.03.2016	Communications	Department of Telecommunications	Violation of Licensing Norms
18	19	USQ No. 1034 dated 22.07.2016	Health and Family Welfare	Department of Health and Family Welfare	Packaged Food
19	20	USQ No. 3315 dated 06.12.2016	Home Affairs		National Integration Council
20	21	USQ No. 3991 dated 09.12.2016	Defence	Department of Defence Production	Ordnance Factories
21	22	USQ No. 1184 dated 25.07.2016	Tribal Affairs		Violation of Forest Right Act
22	23	USQ No. 3792 dated 09.08.2016	Home Affairs		Amendment in Sedition Law
23	24	USQ No. 415 dated 01.12.2015	Environment, Forest and Climate Change		Regulation of Hunting
24	25	USQ No. 521 dated 26.02.2016	Corporate Affairs		Unethical Practices by Companies
25	26	USQ No. 708 dated 21.11.2015	Human Resource Development	Department of Higher Education	Reservation of Seats in AMU

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 2

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 304 dated 01.12.2015, regarding "Terrorists Attack."

On 01 December, 2015, Shri R. Dhruva Narayana, Shri Dalpat Singh Paraste, Shri Ashwini Kumar, Shri Ganesh Singh, Shri Jose K. Mani, and Shri Nagar Rodmal, M.Ps. addressed an Unstarred Question No. 304 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
3. The Ministry of Home Affairs (Internal Security Division) vide O.M. No. 15012/19/2015-K-II dated 19 July, 2016 have requested to drop the Assurance on the following grounds:-

"That this Ministry's replies in some previous Questions "that the Matter is still under investigation" had also been treated as Assurance and on this Ministry's request, based on the ground that the investigation of cases is time consuming and not within the hands of this Ministry, the Committee on Government Assurances had agreed to drop such Assurances. As the instant Assurance is also of the same nature, it is requested that dropping of the above Assurance may please be considered by the competent authority "

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above Assurance.

The Committee may consider.

DATED: 7/11/2019

New Delhi:



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 304

TO BE ANSWERED ON THE 01st DECEMBER, 2012/ AGRABHAYANA 10, 1937 (ZAKA)

TERRORISTS ATTACK

1304. SHRI H. DHIRUVA NARAYANA;
SHRI DALPAT SINGH PARASTI;
SHRI ASHWINI KUMAR;
SHRI GANESH SINGH;
SHRI JOSE M. RAM;
SHRI MADAN MOHAI.

Will the Minister of HOME AFFAIRS be pleased to state:

- whether instances of terrorist attacks/activities continue unabated in various parts of the country including Jammu and Kashmir;
- if so, the number of such cases reported and the number of civilians and security personnel killed/injured, force-wise, damage to property, compensation paid to the family members of the victims, terrorists arrested and killed along with the names of terrorist organisations active in the country during each of the last three years and the current year, State/UT-wise;
- whether inputs regarding hideouts of some more terrorists have been received from such arrested terrorists and if so, the details thereof;
- whether modern equipments have been procured to check the infiltrators at the borders and if so, the details thereof;
- the steps taken by the Government to deploy additional security forces in sensitive areas; and
- the steps taken by the Government to curb terrorist attacks/activities in consultation with the States along with the advisories issued to the States and police departments in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARISHAI PARATHIBAI CHAUDHARY)

- (a) to (c): The information regarding terrorists attack in the hinterland of the country during the last three years and the current year is at Annexure-I. The details of the terrorist incidents in last three years alongwith major terrorist attack in respect of Jammu & Kashmir is at Annexure-II & III respectively. The details of the violent incidents in last three years in North Eastern States is at Annexure-IV.

As far as Magpala called is concerned, it is State subject and being paid by the concerned State Government, as per their norms.

(d) Upgradation of equipment is a continuous process. To check infiltrators at the borders, CAPFs have been provided with modern equipment such as Hand Held Thermal Imagers (HHTIs), Binoculars, Twin Telescopes, Passive Night Vision (PNV) Monoculars, PNV Binoculars, PNV Goggles, Long Range Radar and Observations Systems (LOROS), Battle Field Surveillance Radars (BFSR), Unmanned Aerial Vehicles (UAVs) etc. In order to deal with the internal security challenges, observation posts has been established, border fencing has been done and modern and hi-tech surveillance equipment has been deployed.

(e) & (f) In order to deal with the internal security challenges following measures has been taken:

- i) Augmenting the strength of Central Armed Police Forces;
- ii) Establishment of NSG teams at Chennai, Kolkata, Hyderabad and Mumbai;
- iii) Empowerment of BSF, NCC to requisition aircraft for movement of NSG personnel in the event of any emergency;
- iv) Tighter immigration control;
- v) Effective border management through round the clock surveillance & patrolling on the borders;
- vi) Upgradation of intelligence setup;
- vii) Strengthening the coastal security;
- viii) Amendments to the Unlawful Activities (Prevention) Act, 1957 in 2008 and 2012 to strengthen the punitive measures to combat terrorism;
- ix) The creation of the National Agency under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in its Schedule;
- x) Establishment of the National Intelligence Grid (NATGRID) with an intention to link data bases for collecting actionable intelligence to combat terrorism and internal security threats;
- xi) Amendments to the Prevention of Money Laundering Act in 2008 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offences;
- xii) Highlighting of the issues of Cross-Border Terrorism in all its manifestations including its financing in various multi-lateral forums as part of India's zero tolerance policy towards terrorism.

In addition, there is close and effective coordination amongst intelligence agencies at the Centre and the State levels. The Multi Agency Centre (MAC) has been and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies. This has resulted in busting of many terror modules, thus neutralizing major terror attack plans.

Details of Terror attacks in the hinterland of the country during the last three years and current year

Sl. No.	Incidents	Persons killed	Persons injured	Persons arrested	Persons absconding	Investigating agency	Status of Investigation / Prosecution	Organization involved
2012								
1.	13.02.2012 : Blast in a Car of Embassy of Israel	Nil	4	1	4	Special Cell, Delhi Police	A chargesheet has been filed on 31 st July, 2012.	Iranian nationals come to notice during investigation. Group not known.
2.	01.08.2012 : Serial Bomb Blast in Pune	Nil	1	9	3	ATS Maharashtra	A charge sheet has been filed on 30.4.2013.	IM
2013								
1.	21.02.2013 Twin Bomb Blast in Hyderabad	18	131	4	1	NIA	Charge sheet was filed on 14.3.2014	IM
2.	17.04.2013 Bomb Blast in Bengaluru	Nil	16	15	3	Karnataka Police	The case is under investigation	Unknown
3.	07.07.2013 Bomb Blasts in Bodh Gaya	Nil	2	8 (one dead)	-	NIA	Charge sheet was filed on 29.5.2014.	SIMMM
4.	27.10.2013 Serial Bomb Blasts in Patna	6	89	14 (One dead)	-	NIA	Charge sheet was filed on 24.4.2014	SIMMM



2014								
1	01.05.2014 IEDs explosion, at Chennai Central Railway Station, in a stationary train	01	14	-	-	CB CID, Tamil Nadu	The case is under investigation	-
2	02.10.2014 Bomb blast in Burdwan	02	01	07	-	NIA	The case is under investigation	Jamnat-ul- Mujahideen Bangladesh (JMB)
3	28.12.2014 IED blast in Bengaluru	01	03	-	-	NIA	The case is under investigation	-
2015								
1	27.7.2015 Terror attack in Gurudaspur District of Punjab	07	17	-	-	Punjab Police	The case is under investigation	-



L.S.U.S.Q.No. 304 FOR 1.12.2015

TERRORISTS ACTIVITIES IN J&K SINCE 2012

YEAR	NO. OF INCIDENTS	CIVILIANS KILLED	SFs KILLED	TERRORISTS KILLED
2012	220	15	15	72
2013	170	15	53	67
2014	222	28	47	110
2014 (Upto 22 nd Nov.)	185	22	31	91
2015 (Upto 22 nd Nov.)	186	16	38	91



Details of major terrorist attacks in J & K during 2013, 2014 & 2015 are as under:-

1. Incident on 13.03.2013

5 CRPF personnel and 2 militants were killed in a 'Fidayeen' attack on CRPF deployment at Bemina in Parimpora, district Srinagar.

2. Incident on 26.09.2013 (Hiranagar and Samba)

On 26.09.2013 3 unidentified terrorists camouflaged as army men carried out twin fidayeen attacks in Jammu region, first on Police Station, Hiranagar and then at an army camp at Samba. The terrorists first targeted PS Hiranagar gunning down 4 police personnel and 2 civilians. They then managed to hijack a truck and reached on Army location at Samba. On reaching there, they fired indiscriminately killing 4 army personnel. Army later recovered a sizeable cache of arms and ammunitions from them. The findings from the body of these militants and from their belongings suggested that the militants were of Pakistan origin who infiltrated from across the border.

3. Incident on 28.03.2014 (Hiranagar, Kathua)

On 28.03.2014, 3 terrorists wearing Army uniform intercepted a Bolero Vehicle carrying 05 persons including a driver near Dayala Chak, sector Hiranagar of district Kathua. The terrorists opened indiscriminate firing resulting in death of 1 person on spot and injuries to 3 persons. Thereafter, terrorists hijacked the vehicle along with its driver. The terrorists opened fire at the Army Camp Janglete with an intention to enter the Camp but the alert sentries retaliated the fire and the terrorists took positions in the nallah at the rear fencing of the Camp where the Army engaged them in an encounter. However, in the initial bursts of fire by the terrorists, 3 Army jawans got injured, among whom, one succumbed to his injuries.

4. Incident on 27.11.2014 (Arnia, Jammu)

On 27.11.2014, there was terror attack by militants. In the ensuing encounter 03 militants, 03 civilians and 3 army personnel died in the encounter. During search, Army recovered four Khan dresses and shoes from Nallah.

5. Incident on 05.12.2014 (Uri, Srinagar)

On 05.12.2014, there was an encounter between militants and Security Forces. 6 terrorists, 8 Army personnel and 3 Police personnel died in the encounter. Besides arms, Pak made biscuits/chocolates/medicines was recovered from the slain terrorists.

6. Incident on 20.03.2015 (Rajbagh, Kathua)

On 20.03.2015, 2 heavily armed terrorists, in camouflage uniform, carried out a fidayeen attack on Police Station Rajbagh, district Kathua. 2 terrorists, 3 SF personnel and 2 civilians died in the encounter. During the search operation, besides various arms three cold drink bottles, catables and medicines recovered from the terrorists, which had labels indicating their manufacturing in Pakistan.

7. Incident on 21.03.2015 (Samba)

2 heavily armed terrorists dressed in Army camouflage uniform unsuccessfully tried to carry out a fidayeen attack on two Army installations in district Samba in the early hours of March 21. In the ensuing encounter, an Army jawan sustained minor injuries, and the two terrorists were killed.

8. Terrorist attack on 05.08.2015 (Udhampur)

On August 5, 2015, two Pakistani LeT terrorists, clad in civilian clothes, attacked a BSF convoy on the Jammu-Srinagar Highway near Narsoo Nallah, Tehsil Chenani, Distt. Udhampur. 2 BSF personnel died in the attack and 14 BSF personnel were injured. One of the two militants involved in the attack was killed, while one was subsequently apprehended by the local people and the police. Interrogation of the captured terrorist revealed his identity as Md. Naveed Yakub @ Usman, r/o Faisalabad (Pakistan).

9. Terrorist attack on 25.11.2015 (Tanghdar, Kupwara)

On 25.11.2015, terrorist intruded into Army Camp at Tanghdar, Kupwara. During the encounter three terrorists were killed. One civilian lost his life. Two army officers sustained injuries. During the search operation 03AK rifles were recovered from the encounter site.

State-wise violence profile of the North Eastern States during last three years and the current year.

Arunachal Pradesh							
Years	Incidents	Extremists arrested	Extremists killed	Extremists surrendered	GFs killed	Civilians killed	Persons kidnapped
2012	54	66	14	17	-	05	17
2013	21	49	07	02	31	02	09
2014	35	88	09	07	-	02	49
2015 (upto 15.11.2015)	23	49	03	01	03	-	27
Assam							
Years	Incidents	Extremists arrested	Extremists killed	Extremists surrendered	GFs killed	Civilians killed	Persons kidnapped
2012	169	412	58	757	05	27	79
2013	211	348	52	92	05	35	125
2014	246	319	102	102	04	108	94
2015 (upto 15.11.2015)	74	612	45	27	-	09	25
Manipur							
Years	Incidents	Extremists arrested	Extremists killed	Extremists surrendered	GFs killed	Civilians killed	Persons kidnapped

2012	518	1286	65	350	38	21	57
2013	225	848	25	513	05	26	22
2014	278	1052	23	60	08	16	29
2015 (upto 15.11.2015)	156	735	37	04	23	14	19

Maghalaya

Years	Incidents	Extremists arrested	Extremists killed	Extremists surrendered	SFs killed	Civilians killed	Persons kidnapped
2012	127	92	16	20	01	26	64
2013	123	75	21	10	07	30	33
2014	179	173	35	733	06	24	110
2015 (upto 15.11.2015)	113	99	24	48	07	10	77

Mizoram

Years	Incidents	Extremists arrested	Extremists killed	Extremists surrendered	SFs killed	Civilians killed	Persons kidnapped
2012	-	02	-	-	-	-	00
2013	01	03	-	-	-	-	00
2014	03	-	-	03	-	-	14
2015 (upto 15.11.2015)	02	04	-	-	03	-	13

Nagaland

Years	Incidents	Extremists arrested	Extremists killed	Extremists surrendered	SFs killed	Civilians killed	Persons kidnapped
2012	-	-	-	-	-	-	-
2013	-	-	-	-	-	-	-
2014	-	-	-	-	-	-	-
2015 (upto 15.11.2015)	-	-	-	-	-	-	-

2012	151	275	58	04	-	03	93
2013	146	309	33	01	-	11	100
2014	77	296	12	-	-	01	65
2015(up to 15.11.2015)	91	237	28	12	09	07	65
Tripura							
Years	Incidents	Extremists arrested	Extremists killed	Extremists surrendered	SI's killed	Civilians killed	Persons kidnapped
2012	06	12	02	13	-	-	13
2013	06	10	-	22	-	01	12
2014	08	08	-	40	02	01	08
2015(up to 15.11.2015)	01	02	-	16	-	-	03



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 3

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2638 dated 15.12.2015 regarding "Commission on Centre- State Relations."

On 15 December, 2015, Shrimati Kavitha Kalvakuntla, M.P. addressed an Unstarred Question No. 2638 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. 15018/68/2015-CSR.III/11192-94 dated 31 May, 2016 have requested to drop the Assurance on the following grounds:-

"That Inter State Council Secretariat (ISCS) is following up with States/Union Territories since 2010 and at present 19 States and 7 Union Territories have sent their comments on all the recommendations and 8 States have offered partial comments. 74 Ministries/Departments have sent their comments on the recommendations of the Punchhi Commission concerned to them. Hon'ble Prime Minister is the Chairman of Inter State Council. Chief Ministers of all the States and Union Territories having Legislative Assemblies, Administrators under President's rule and six Ministers of Cabinet rank in the Union Council of Ministers, nominated by the Chairman of the Council, are members of the Council. The Inter State Council met lastly on 09.12.2006. No Meetings were held after that ISC or the Standing Committee. The Inter-State Council were reconstituted vide Notification No 7/1/2014-ISC(Pt.) dated 7th December, 2015. Decision for holding of Inter State Council meeting is to be taken by the Hon'ble Prime Minister. Acceptance of recommendations made by Punchhi Commission as well as the similar Commissions, aiming at improving inter-state relations requires political consensus among Centre and States, which is an ongoing process. Hence no specific time frame can be indicated for such deliberations."

4. In view of the above, the Ministry, with the approval of Minister of State (Home Affairs), have requested to drop the above Assurance.

The Committee may consider.

DATED : 7/11/2019

NEW DELHI:

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2638
TO BE ANSWERED ON THE 15TH DECEMBER, 2015/ AGRAHAYANA 24, 1937 (SAKA)
COMMISSION ON CENTRE-STATE RELATIONS

2638. SHRIMATI KAVITHA KALVAKUNTALA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any action on the recommendations made by the Commission on Centre State Relations in its report titled "Socio-Economic Development, Public Policy and Good Governance" regarding the periodic review of the Directive Principles of State Policy for its further development;

(b) if so, whether the Government plans to conduct assessment of States performance in respect of Directive Principles; and

(c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): The Inter State Council Secretariat (ISCS) has forwarded the Report of the Commission to all the States/UTs and Central Ministries/Departments, which includes the recommendations on Directive Principles of State Policy and has sought their views/comments.

2

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 4

Subject: Request for dropping of Assurance given in reply to Starred Question No. 62 dated 01.03.2016 regarding "Terrorist Attacks."

On 01 March, 2016, Shri Sumedhanand Sarswati and Shrimati Santosh Ahlawat, M.Ps. addressed a Starred Question No. 62 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be Implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.
3. The Ministry of Home Affairs vide O.M. No.13012/4/2016-IS(VI) dated 20 May, 2016 have requested to drop the Assurance on the following grounds:-

"That this Ministry's replies in some previous Questions that :The matter is still under investigation" had been treated as Assurance and on this Ministry's request, based on the ground that the investigation of cases is time consuming and not within the hands of this Ministry, the Committee on Government Assurances had agreed to drop such Assurance. As the instant Assurance is also of the same nature, it is requested that dropping of the above Assurance may please be considered by the competent authority."

4. In view of the above, the Ministry, with the approval of Minister of State (Home Affairs), have requested to drop the above Assurance.

The Committee may consider.

DATED : 07/11/2019

NEW DELHI:



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
STARRED QUESTION NO. *62
TO BE ANSWERED ON THE 1st MARCH, 2016/PHALGUNA 11, 1937 (SAKA)
TERRORIST ATTACKS

*62. SHRI SUMEDHANAND SARSWATI:
SHRIMATI SANTOSH AHLAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of terrorist attacks including Pathankot air-base attack reported during the years 2015 and 2016, the number of civilian/security personnel injured and killed, terrorists apprehended and killed along with the status of the investigation in those cases;
- (b) whether a high level meeting was convened recently to conduct a time-bound security audit of all vulnerable security installations in the country;
- (c) if so, the details thereof and the follow-up action taken thereon;
- (d) whether the Government proposes to prevent various search engines, including Google from depicting maps of vital and security installations in the country and if so, the details thereof; and
- (e) the steps taken to check recurrence of such attacks along with the measures taken for better co-ordination amongst the security agencies and strengthen the border security so as to check infiltration of terrorists in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.



STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 82
FOR 01.03.2016.

(a): The overall internal security situation in the country is fully under control, with regard to terrorism in the hinterland of the country. During the year 2015, one terror attack took place on 27.7.2015 at Dinanagar in Gurudaspur District in Punjab by terrorists infiltrating from Pakistan. A total number of 7 persons were killed and 17 injured in the terror attack. All the militants were neutralized by the Security Forces. In the beginning of the year 2016, a similar terror attack took place on 2nd January, 2016 at the Pathankot Air Force Station by terrorists infiltrating from Pakistan. In this incident, 7 Security personnel and 1 civilian were killed and 37 security personnel and 1 civilian were injured. All the terrorists were neutralized by the Security Forces.

The cases relating to the terrorist attack at Dinanagar and Pathankot are being investigated by the Punjab Police and the National Investigation Agency (NIA), respectively. The investigation of both the cases is in progress.

Based on intelligence inputs received prior to the attack, and the subsequent investigation into the Pathankot terrorist attack by the MIA, it has been disclosed that the terrorists belonged to the Jaish-e-Mohammad terrorist outfit based in Pakistan. There is also evidence on record that this terrorist attack was planned by the Jaish-e-Mohammad chief, Maulana Masood Azhar and others. The Government of India has shared the relevant information about involvement of Pak nationals with the Pakistan Government.

The Government of Pakistan has registered a case to investigate the role of Pakistani elements involved in this terrorist attack.

(b) & (c): The Security Audit of all security related establishments / infrastructure has been carried out by the organizations / agencies concerned to assess physical security measures and upgrade it wherever necessary.

(d): The matter regarding depiction of maps of vital and security installations of the country in the Google maps has been taken up with M/s Google from time to time. The Security agencies also get such maps blocked on a case to case basis.

(e) In order to counter terror activities, there exists close and effective coordination between intelligence and security agencies at the Centre and the State levels. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and States, which ensures seamless flow of information between the State and the Central agencies.

Further, to counter the problem of cross-border infiltration and to enhance security in the border areas, the Government of India, in coordination with the State Governments concerned, has adopted a multi-pronged approach, which includes, inter-alia, strengthening of border management through multi-tiered deployment along international borders/Line of Control and infiltration routes, construction of border fencing, improved use of technology, better intelligence and operational coordination, synergizing intelligence flow to check infiltration and proactive action against terrorists within the country.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 6

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 162 dated 24.02.2016 regarding "Strength of IAS Officers."

On 24 February, 2016, Shri Om Birla, M.P. addressed an Unstarred Question No. 162 to the Prime Minister. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) vide O.M. No. 28016/06/2016-AIS-II dated 15 July, 2016 have requested to drop the Assurance on the following grounds:-

"That Fixation of Cadre Strength under rule 4 (2) of the Indian Administrative Service (Cadre) Rules, 1954 provides that the Central Government, in consultation with the State Government concerned, shall ordinarily review the strength and composition of each cadre. It implies that it can be done before or after an interval of five years. The State Government of the Cadre concerned submits the Cadre Review proposal to Central Government along with functional justification and requisite information. If there is shortfall of any information, the Central Government requests the State Government for furnishing the same and then only proceeds further with the cadre review. Normally, the cadre reviews are delayed due to the State Government's inability to submit the Cadre Review proposal in time with adequate information. Further, there has been no delay on the part of Central Government in reviewing the Cadre strength of various states including Rajasthan. Some State Governments are yet to submit revised Cadre review proposals or have been requested to furnish clarifications with reference to their Cadre Review proposal which are still awaited."

4. In view of the above, the Ministry with the approval of Minister of State for Personnel, Public Grievances and Pensions, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 07/11/2019

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 162
(TO BE ANSWERED ON 24.02.2016)

STRENGTH OF IAS OFFICERS

162. SHRI OM BIRLA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has reviewed the strength of IAS officers required in various States every five years;
- (b) if so, the details thereof and the last such review for each State;
- (c) whether there has been a delay in reviewing the cadre strength for various States including Rajasthan despite a recommendation from the State Government; and
- (d) if so, the details thereof and the reasons therefor?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): Yes, Madam.

(b): Details as per enclosed Annexure.

(c) & (d): No Madam. There has been no delay on the part of Central Government in reviewing the cadre strength of Rajasthan. Further, some State Governments are yet to submit revised cadre review proposals as per prescribed norms of DoPT.

Details as per enclosed Annexure.

THE DATES OF THE LAST CADRE REVIEWS DONE IN RESPECT OF IAS CADRES

Cadre Reviews completed as on date				
Sl. No.	States	Year of last review	Date of Issue of Notification	Remarks
1.	AGWUT	2010	12.03.2010	Cadre review was due in 2010. Proposal has been received received now from MHA and under scrutiny.
2.	Andhra Pradesh (& Telangana)*	2011	30.12.2011	Cadre review due in 2016
3.	Assam-Meghalaya	2014	29.04.2014	Cadre review due in 2019
4.	Bihar	2014	22.01.2014	Cadre review due in 2019
5.	Gujarat	2013	30.01.2013	Cadre review due in 2018
6.	Himachal Pradesh	2012	28.12.2012	Cadre review due in 2017
7.	Jharkhand	2015	25.12.2015	Cadre review due in 2020
8.	Karnataka	2014	22.01.2014	Cadre review due in 2019
9.	Kerala	2013	15.02.2013	Cadre review due in 2018
10.	Madhya Pradesh	2011	30.12.2011	Cadre review due in 2016
11.	Maharashtra	2015	15.02.2015	Cadre review due in 2020
12.	Nagaland	2016	30.12.2016	Cadre review due in 2020
13.	Odisha	2014	13.10.2014	Cadre review due in 2019
14.	Sikkim	2015	20.09.2015	Cadre review due in 2020
15.	Tamil Nadu	2014	06.06.2014	Cadre review due in 2019
16.	Uttarakhand	2015	30.12.2015	Cadre review due in 2020
17.	Uttar Pradesh	2014	31.12.2014	Cadre review due in 2019
18.	West Bengal	2012	26.04.2012	Cadre review due in 2017
19.	Manipur (& Tripura)**	2010	10.02.2010	Cadre review was due in 2015. Revised proposals have been received from the State Governments and are under scrutiny.
20.	Jammu & Kashmir	2009	12.11.2009	Cadre review was due in 2014. Cadre review proposal is still awaited from the State Government despite reminders.
21.	Chhattisgarh	2010	20.05.2010	Cadre review was due in 2015. Revised proposals are awaited from the State Government as proposals submitted earlier were not as per norms.
22.	Punjab	2010	11.05.2010	Cadre review was due in 2015. Clarification sought by this Department on the cadre review proposal has not been furnished by the State Government.
23.	Rajasthan	2010	26.05.2010	Cadre review was due in 2015. Clarification sought by this Department on the cadre review proposal has not been furnished by the State Government.
24.	Haryana	2010	13.10.2010	Clarification sought by this Department on the cadre review proposal has not been furnished by the State Government.

*The State of Andhra Pradesh was bifurcated into Telangana and residual Andhra Pradesh in 2014.

** The Joint Manipur-Tripura cadre was bifurcated into separate Manipur and Tripura cadre in 2013.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 13

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 3914 dated 21 March, 2013 regarding "Violation of Sharia Application Act, 1936." (Annexure-I).
- (ii) Unstarred Question No. 5238 dated 14 August 2014 regarding "Sharia Application Act." (Annexure-II).

The above mentioned Questions were addressed by Shri Asaduddin Owaisi, M.P., to the Minister of Minority Affairs. The contents of the Questions along with the replies of the Ministers are as given in Annexure (I and II).

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Minority Affairs *vide* O.M. No. 11021-20/2014-Coord dated 28 June, 2016 have requested to drop the Assurance on the following grounds:-

"That the Hon'ble Supreme Court and the High Courts are designated Court of Record which means only they have the mandate to interpret the law. No other Court or Institution has got this authority to audit or censor the award of any Court. Therefore, it would not be practically feasible and judicious by this Ministry to comment on the interpretation of Sharia Law made by the Judiciary. In view of the above, the Assurances given in Lok Sabha Unstarred Question No. 3914 dated 21.03.2013 and Lok Sabha Unstarred Question No. 5238 dated 14.08.2014 stated above cannot be fulfilled.

4. In view of the above, the Ministry, with the approval of Minister of State for Minority Affairs, have requested to drop the above Assurances.

The Committee may consider.

NEW DELHI

DATED: 6/11/2019



GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3914
TO BE ANSWERED ON 21.3.2013

Violation of Sharia Application Act, 1936

3914. SHRI ASADUDDIN OWAISI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether there is growing restlessness among muslims over the alleged misinterpretation of Sharia Law by the Judiciary while dealing with Sharia based cases in violation of Sharia Application Act, 1936;
- (b) if so, the details thereof;
- (c) whether All India Muslims Personal Board has submitted any memoranda to this effect to the Government; and
- (d) if so, the details thereof and the steps taken or being taken by the Government to protect the sentiments of the muslims in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS

(SHRI NINONG ERING)

- (a) To (d): Though the Government has not received any document/communication in respect of alleged misinterpretation of Sharia law by the Judiciary while dealing with Sharia cases in violation of Sharia Application Act, 1936, the All India Muslim Personal Law Board had submitted a memorandum that there was misinterpretation in Islamic Sharia through certain decisions of court and that the Sharia Application Act, 1936 is distorted particularly in the matters of 'Talaq'. The matter is under examination.

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO.5238
TO BE ANSWERED ON 14-08-2014

Sharia Application Act

5238. SHRI ASADUDDIN OWAISI:

Will the Minister of MINORITY AFFAIRS be pleased to state

- (a) whether there is growing restlessness among Muslims over the alleged misinterpretation of Sharia Law by the Judiciary while dealing with Sharia cases in violation of Sharia Application Act, 1936;
- (b) if so, the details thereof;
- (c) whether the All India Muslims Personal Law Board has submitted any memoranda to this effect to the Government; and
- (d) if so, the details thereof and the steps taken or being taken by the Government to protect the sentiments of the Muslims in the country?

ANSWER

MINISTER OF MINORITY AFFAIRS
(DR. NAJMA A. HEPTULLA)

- (a) to (d): The subject matter of the Question pertains to Ministry of Law & Justice. However, the Ministry of Minority Affairs has not received any document/communication in respect of alleged misinterpretation of Sharia law by the Judiciary while dealing with Sharia cases in violation of Sharia Application Act, 1936. The All India Muslim Personal Law Board had submitted a memorandum that there was misinterpretation in Islamic Sharia through certain decisions of court and that the Sharia Application Act, 1936 is distorted particularly in the matter of 'Talaq'. It had been sent to the Ministry of Law & Justice for appropriate action.



Appendix - VII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 14

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2685 dated 10.05.2016 regarding "Extension of Sixth Schedule."

On 10 May, 2016, Shri Jitendra Chaudhary, M.P., addressed an Unstarred Question No. 2685 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure-I.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. No.U-13012/05/2016-NE-IV dated 05 January, 2017 and 6th April, 2017 have requested to drop the Assurance on the following grounds:-

"That in the instant case, State Government of Manipur, vide their letter dated 07.04.2001, had conveyed decision of the State Cabinet that it has no objection to the extension of 6th schedule of the Indian Constitution in the tribal areas, in the Hills Districts of Manipur with certain local adjustment and amendments. In response, this Ministry vide letters dated 21.09.2001 and 17.10.2001, requested the State Government of Manipur to furnish details of specific areas to be included in the Sixth Schedule of the Constitution and proposed local adjustments and amendments. As per inputs received vide letter dated 15th July, 2014, the Government of Manipur informed that a Cabinet Sub-Committee could not finalize or place its report to the Cabinet for approval during its tenure. Since then the matter of implementation of Sixth Schedule of the Constitution has not been taken up as yet. State Government of Manipur has been requested in connection with similar Assurance vide this Ministry letter no. U-13013/11/2015-NE IV dated 07.05.2015 and subsequent reminders dated 28.05.2015, 12.08.2015, 16.09.2015, 15.12.2015, 06.01.2016, 02.02.2016, 24.02.2016, 03.05.2016 and 01.09.2016 and letter of even number mentioned above dated 28.06.2016, 26.07.2016 and 12.08.2016 to provide details of certain local adjustments for extension of 6th schedule provisions to hills areas in Manipur but State Government of Manipur is not specifying and convening the details for fulfilling the Assurance. In view of Government of Manipur letter dated 15th July, 2014 and no response to Ministry of Home Affairs communications mentioned above, it is clear that there is no roadmap for extension of Sixth Scheduled provisions to ADCs of Manipur with the State Government."

4. In view of the above, the Ministry, with the approval of Minister of State for Home Affairs, have requested to drop the above Assurance.

The Committee may consider.

DATED : 01/11/2019

NEW DELHI:

Annexure

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 2685
TO BE ANSWERED ON THE 10TH MAY, 2016/ VAISAKHA 20, 1938 (SAKA)

EXTENSION OF SIXTH SCHEDULE

2685. SHRI JITENDRA CHAUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received representations for extending the provisions of Sixth Schedule of the Constitution to the Hill areas/districts of Manipur dominated by the Scheduled Tribes and if so, the details thereof;
- (b) whether extension of Sixth Schedule to the said areas had been recommended by previous State Governments in the past and if so, the reaction of the Government thereto;
- (c) the constraints being faced by the Government in extending the said provisions to the Hill areas/districts of Manipur and the action plan of the Government to remove the bottlenecks and take immediate steps in this regard;
- (d) whether the Government, in exercise of special powers conferred under Article 371C of the Constitution, would take unilateral measures in this regard keeping in view the need to protect the land, rights and identity of the tribal people; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KJREN RIJJU)

- (a): Representations have been received from various organisations for extending the provisions of Sixth Schedule of the Constitution to the Hill areas of Manipur.

(b) to (e): In the year 2001, the Government of Manipur had conveyed its no objection to the extension of Sixth Schedule of the Constitution in the tribal areas, in the hill districts of Manipur with certain "local adjustments and amendments". The Government of Manipur has been asked to send details of local adjustments and amendments from time to time. The Government of Manipur has not sent details of local adjustments/revised proposal in this regard so far.

LOKSABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 15

Appendix - VIII

Subject: Request for dropping of Assurance given in reply to Starred Question No. 365 dated 20.04.2015 regarding "Transport Logistics in Railways"

On 20 April, 2015, Shri Satav Rajeev and Shri Mohite Padil Vijaysinh Shankarrao, M.Ps., addressed a Starred Question No. 365 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Railways vide O.M.No.2015/TT-IV/15/6 dated 06 March, 2017 have requested to drop the Assurance on the following grounds:-
"That the said proposal for setting up Transport Logistics Corporation of India (TRANSLOC) has been rejected by the PMO. In view of this, the Assurance regarding the same no longer remains in force."
4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED : 07/11/2017



GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

Annexure

LOK SABHA
STARRED QUESTION NO. 265
TO BE ANSWERED ON 20.04.2015

TRANSPORT LOGISTICS IN RAILWAYS

*363. SHRI SATAY RAJEEV:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of revenue earned by the Railways from freight business during the last three years, year-wise;
- (b) whether the Railways propose to expand freight handling capacity in tandem with expansion of freight carrying network capacity and if so, the details thereof;
- (c) whether the Railways propose to set up a new entity 'TRANSLOC' to handle transport logistics;
- (d) If so, the details thereof along with the objectives, roles and functions of this new entity and the time by which it is likely to be set up; and
- (e) the other steps taken by the Railways to boost the implementation of railway projects through the Public Private Partnership route in freight and transport logistics?

ANSWER

MINISTER OF RAILWAYS

(SHRI SURESH PRABHAKAR PRABHU)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED
QUESTION NO. 365 BY SHRI SATAV RAJEEV AND SHRI MONITE PATIL
VIJAYSINH SHANKARRAO TO BE ANSWERED IN LOK SABHA ON
20.04.2015 REGARDING TRANSPORT LOGISTICS IN RAILWAYS

(a) The details of revenue earned by the Railways from freight business, during the last three years is appended.

(b) Construction and development of new terminals, modernization of the existing terminals and expansion of freight handling capacity in tandem with expansion of freight carrying network is an ongoing process over Indian railways. Proposals are carefully scrutinized and taken forward for sanction based on operational requirement, commercial viability, technical feasibility and resource availability. As on 01-04-2015, 83 Goods Shed works are sanctioned at a cost of ₹878.72 crores. Further, to facilitate development of a network of freight terminals with private investments to provide efficient and cost effective logistics services with warehousing solutions, a new scheme namely Private Freight Terminal (PFT) was launched on 31.03.10. The policy was reviewed and was revised on 23.04.12. Out of 35 proposals received so far, 21 terminals have since been notified for commercial working and 'in principle' approval has been given by the Zonal Railways for remaining 35 terminals.

(c) & (d) Yes, Madam. A proposal to set up Transport Logistics Corporation of India (TRANSLOC), a Public Sector Undertaking (PSU) to develop and manage rail connected Multi-modal Logistics Parks along Railway network has been mooted by Ministry of Railways. Presently, the proposal for setting up of the proposed PSU is under process for financial appraisal through Expenditure Finance Committee (EFC/PID). The roles and functions proposed to be entrusted to TRANSLOC are as follows:

Contd...2

- i. Development of Master Plan for a network of freight terminals, including Multi-Modal Logistics Parks (MMLPs) considering the traffic potential.
- ii. Develop a business plan for setting up of logistics parks/terminals.
- iii. Identification of surplus Railway land available for use in up-gradation and expansion of existing goods shed into MMLPs and for development of new terminals and MMLPs.
- iv. Develop goods sheds as modern handling and distribution points by providing value added services which include packaging, labeling, retailing distribution and in long term re-processing the cargo as per the customer needs.
- v. Development of customer centric warehouses and chain of controlled atmosphere warehouses for providing support to all types of business.
- vi. Making arrangements for Inter-Modal transfer including road to rail and rail to road.
- vii. Development of integrated mechanized environment friendly loading/unloading arrangement for bulk traffic like iron ore, coal etc.

The process for setting up of the FSU can be taken up only after the approval of Cabinet.

- (a) A policy for Participative models for rail connectivity and capacity augmentation project has been Issued in December 2012 to facilitate investments in rail connectivity projects. Further, Ministry of Railways has issued Sectoral Guidelines in November 2014 for Domestic and Foreign Direct Investment (FDI) in Rail Sector.

APPENDIX REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO. 365 BY SHRI SATAV RAJEEV AND SHRI MOHITE PATIL VIJAYSHANKAR SHANKARRAO TO BE ANSWERED IN LOK SABHA ON 20.04.2013 REGARDING TRANSPORT LOGISTICS IN RAILWAYS

(a) Statement showing details of revenue earned by Railways from freight, during last three years, year-wise and zone wise.

(₹ in crore)

Railways	2012-13	2013-14	2014-15 (approx.)
Central	5911.35	6469.12	6753.89
Eastern	3079.90	3334.98	3585.88
East Central	6115.35	6738.79	7733.59
East Coast	5480.99	11157.73	11351.85
Northern	6243.12	6833.91	7261.15
North Central	7438.15	7927.30	8718.55
North Eastern	1090.27	1093.87	1298.51
Northeast Frontier	1541.47	1672.42	1809.02
North Western	3617.34	3972.34	4837.92
Southern	2836.75	2787.28	2943.25
South Central	8272.12	9032.42	10764.64
South Eastern	7936.17	8885.94	9626.19
South East Central	7466.54	8274.47	9626.33
South Western	2280.82	2418.33	3323.59
Western	6550.15	7021.32	8104.52
West Central	5718.48	6201.54	7582.09
Total	85282.58	93906.63	105394.48

Appendix - IX

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 18

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 999 dated 02.03.2016 regarding "Violation of Licensing Norms"

On 02 March, 2016, Shri Janardan Singh Sigriwal, M.P., addressed an Unstarred Question No. 999 to the Minister of Communications and Information Technology. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology (Department of Telecommunications) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Communications (Department of Telecommunications) vide O.M.No.4-15/2016-AS-IV dated 25 November, 2016 have requested to drop the Assurance on the following grounds:-

"That the matter is pending before Hon'ble Supreme Court of India and ever since for the first time when the case was filed way back in 2014, there are no further orders of listing. As such, considerable delay is likely to take place in the fulfilment of the Assurance due to the matter being subjudice."

4. In view of the above, the Ministry, with the approval of Minister of State (Independent Charge) in the Ministry of Communications, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED: 07/11/2019



GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA
UNSTARRED QUESTION NO. 999
TO BE ANSWERED ON 2nd MARCH, 2016

VIOLATION OF LICENSING NORMS

999. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has taken note that some of the mobile service providers have reportedly violated the licensing norms in providing 3G services;
- (b) if so, the details of such violations reported along with the action taken against the erring service providers during each of the last three years and the current year, company-wise;
- (c) whether the service providers have complied with the directions issued by the Government against such violations;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken by the Government to ensure compliance of licensing norms by the mobile service providers?

ANSWER

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) The issue relating to intra-circle roaming arrangements amongst some of the service providers to provide 3G services in Service Areas in spite of not having won the spectrum through auction conducted by the Department of telecommunications has been observed by the Government.

(b) After observing the said violations by the licensees, the Government issued instructions to the concerned licensees on 23rd December, 2011 to immediately stop provision of 3G services in this manner.

(c) to (e) The service providers submitted the Petition No. 518 to 522 of 2011 in Telecom Disputes Settlement & Appellate Tribunal (TDSAT) against the instructions of the Department of Telecommunications. Consequently, TDSAT vide its judgement dated 29th April, 2014 observed that the intra-circle roaming arrangements does not violate any provision of the UAS license held and it is not open for the Government to prohibit the petitioners from carrying out the services in terms of the agreements.

The Department of Telecommunications has challenged the judgement passed by TDSAT vide Civil Appeal No. 10801-10817 in the Supreme Court. The matter is sub judice.



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. (9)

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1034 dated 22.07.2016 regarding "Packaged Food"

On 22 July, 2016, Shri Sushil Kumar Singh, M.P., addressed an Unstarred Question No. 1034 to the Minister of Health and Family Welfare. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare (Department of Health and Family Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare (Department of Health and Family Welfare) vide O.M.F.No.H.11012/7/2016-DFQC dated 15 September, 2016 have requested to drop the Assurance on the following grounds:-

"That the steps considered necessary for promoting the interest of consumers through availability of safe and wholesome food and growth of food processing industries, are taken by the Government from time to time, and it is a continuous process."

4. In view of the above, the Ministry, with the approval of Minister of State for Health and Family Welfare (FSK), have requested to drop the above Assurance.

The Committee may consider.

New Delhi

DATED : 07/11/2019

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO.1034
TO BE ANSWERED ON 21ST JULY, 2016

PACKAGED FOOD

1034. SHRI SUSHIL KUMAR SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- whether the Government is aware that the trust deficit has increased between consumers and packaged food companies after Government banned the Maggie noodle brand and if so, the details thereof;
- whether demand for packaged food and snacks has come down due to the trust deficit, if so, the details thereof;
- the further steps taken by the Government to bridge the deficit and promote packaged food amongst consumers;
- whether the Government proposes to make stringent laws/strictly implement the existing laws to avoid such instances; and
- if so, the details thereof and steps taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PACCAN SINGH KULASTE)

- Government is aware of the concerns of the food processing industries. All steps considered necessary for promoting the interest of consumers through availability of safe and wholesome food and growth of food processing industry are being taken by the Government.
- No such data is available with the Government.
- The Ministry of Food Processing Industries is promoting growth of food processing sector through schemes aimed at creation of infrastructure including mega food parks, cold chain, modernisation of public abattoirs, setting up/upgradation of food testing laboratories and assistance for R&D in processed food. Further, the Food Safety and Standards Authority of India (FSSAI) is in constant dialogue with the organizations representing consumers and food processing industry.
- & (e): A number of steps have been taken by the Government to improve the regulatory procedures/processes with a view to ensure safe and wholesome food and also improve the ease of doing business and enhancing transparency and predictability in decision making. These include increasing the number of scientific panels under FSSAI and frequency of their meetings, harmonization of food standards with international practices/standards and laying down more standards. Regular surveillance, monitoring, inspection and random sampling of food products is also undertaken by officials of Food Safety Departments of the respective States/UTs to ensure that they comply with the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In cases, where the food samples are found to be non-conforming to prescribed standards, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006.



Appendix - XI

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 22

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1184 dated 25.07.2016 regarding "Violation of Forest Right Act."

On 25 July, 2016, Shri Kanwar Singh Tanwar and Shri Rajeshbhai Chudasama, M.Ps., addressed an Unstarred Question No. 1184 to the Minister of Tribal Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tribal Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Tribal Affairs vide O.M. F. No 16012/10/2016-FRA dated 16 June, 2017 have requested to drop the Assurance on the following grounds:-

"(i) The onus of implementation of the Act lies with State/UT Government. The representations/complaints received in the Ministry are referred to concerned State Governments for appropriate action as per the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA).

(ii) As per Section 6 of FRA vide chapter IV titled "Authorities and procedure for vesting of Forest Rights", claims are filed with Gram Sabha. Gram Sabha forwards the claims to Sub-Divisional Level Committee (SDLC) and SDLC to District Level Committee (DLC). Some relevant provisions are as under:-

As per Section 6 (4):- Any person aggrieved by the decision of the Sub-Divisional Level Committee may prefer a petition to the District Level Committee within sixty days from the date of decision of the SDLC and the District level Committee shall consider and dispose of such petitions.

Provided that no petition shall be preferred directly before the District Level Committee against the resolution of the Gram Sabha unless the same has been preferred before and considered by the Sub-Divisional Level Committee.

As per the Section 6 (6), the decision of the District Level Committee on the record of forest rights shall be final.

(iii) As per the provisions of the FRA, District Level Committee is the final Authority for awarding the Forest Rights. The District Level Committee examines the admissibility of forest rights and approves or rejects the forest rights. If the forest right of any person is rejected by DLC, the reasons for the said rejection are conveyed to applicant.

(iv) Some of the representations mentioned in the reply are regarding the rejection of claims. Some of the representations are non-implementation of FRA. However, Ministry has no authority or any mechanism to consider the claims rejected by DLC, nevertheless representations are forwarded to State Government for considering the same. All the State Governments from where representations received have reconsidered the rejected claims and are implementing the FRA.

(v) It is also pertinent to mention that representation may be received in hundred or more, it would not be possible to enclose so lengthy annexure in the reply of the question.

(vi) The crux of implementation of the Act lies with State/UT Governments and final authority for approving the claim is District Level Committee. It would not be possible to examine each and every representation at Ministry level because Ministry has no power to reconsider the rejected claims and Ministry just forward the same for consideration of State Government.

(vii) If Ministry would call for a report against each and every representation, it would disproportionately divert the resources of the Ministry.

(viii) The maximum question on FRA are asked on the same issue. If reply given by the Ministry is treated as Assurance in that case there would be endless Assurance on the issue.

(ix) The State Governments are likely to include any and every reference on FRA and collecting the same by the State Government from all District levels will a very tedious and time consuming process. However, a letter was sent to 9 concerned State Governments for furnishing the information on 19.10.2016 which was followed by a reminder on 13.04.2017. None of the State Government has furnished the information. From the very fact that some of the State Governments are requesting the Ministry for copies of representations sent to them. Whereas, these representations were already sent to State Governments as and when received in this Ministry. It shows the futility of the efforts to collect the information from State Governments. It is a purely State matter and Ministry has no role to play.

(x) Forest Right Act deals with land matters, which is a state subject. As per Section 9 of FRA vide chapter IV titled "Authorities and Procedure for vesting of Forest Rights" mentions Gram Sabha, Sub Divisional Level Committee (SDLC) and District

Level Committee (DLC). These are the authorities who process all claims/review under the Act and no one else has any role or say in the matter. Hence, if any complaint or representation on implementation of FRA is received in the Ministry, Ministry can do nothing other than forward the same to the concerned State Government for necessary action."

4. In view of the above, the Ministry of Tribal Affairs, with the approval of Minister of State for Tribal Affairs have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 07/11/2019



GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 1184
TO BE ANSWERED ON 25.07.2016

VIOLATION OF FOREST RIGHT ACT

1184. SHRI KANWAR SINGH TANWAR:
SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of cases of violation of provisions of (Recognition of Forest Rights) Act, 2006 being reported/noticed by the Government during each of the last three years and the current year in the country, State/UT-wise;
- (b) the number of cases pending as on date and the steps being taken by the Government for their early disposal; and
- (c) the other steps taken/being taken by the Government to safeguard the land rights and livelihood of tribals?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH SUMANBHAI BHABHOR)

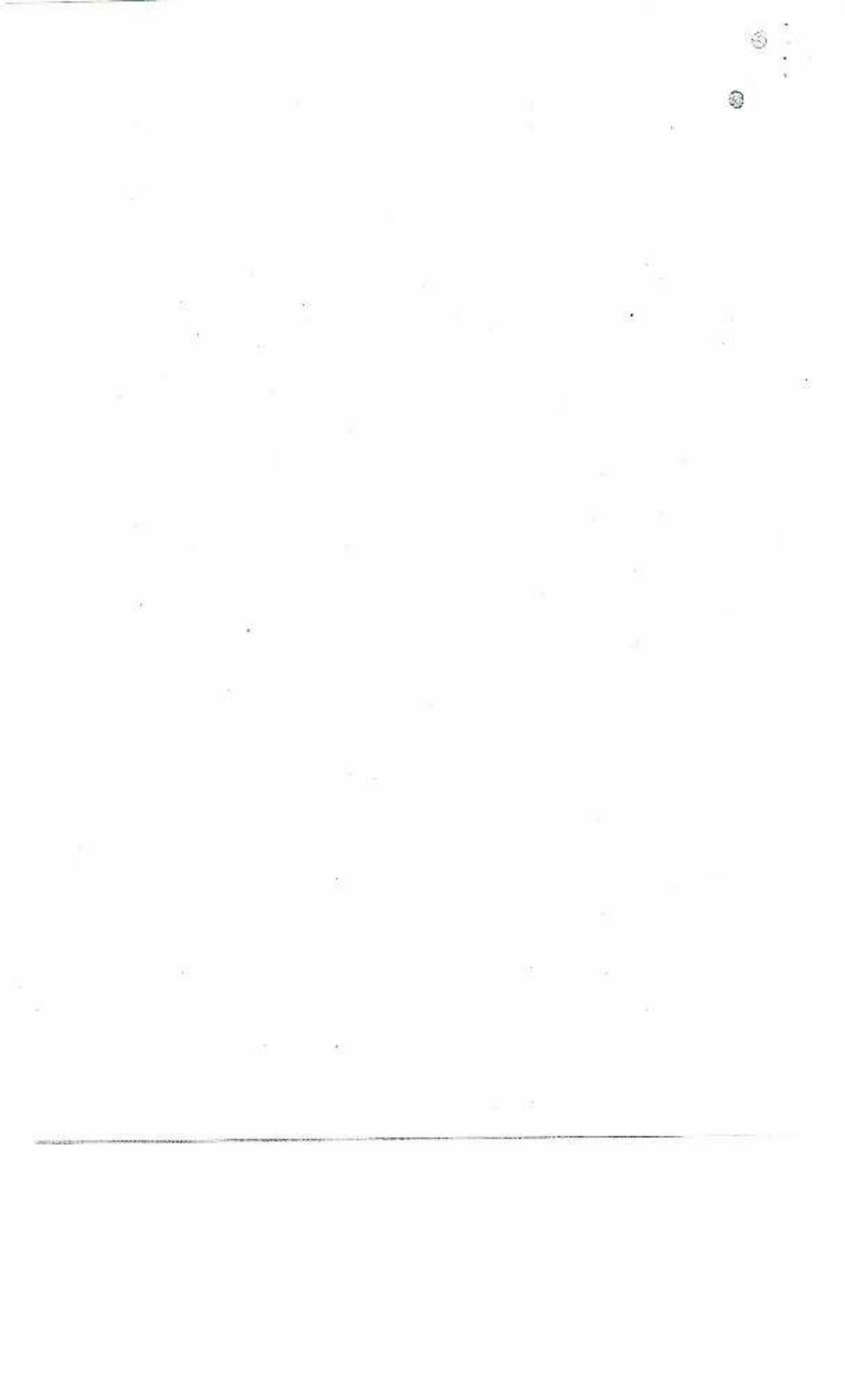
- (a) & (b) Complaints are received from time to time regarding implementation of the Forest Rights Act, 2006. The onus of implementation of the Act lies with State/UT Governments which is an ongoing process. Hence, these complaints are referred to the respective State Government/UT Administrations for taking necessary action at their level. This Ministry constantly follows up with the concerned States/UTs and provides support by holding consultations in different parts of the country and clarify doubts whenever required. A list of complaints received and action taken by the Ministry is Annexed.
- (c) Section 4(3) of the Forest Rights Act, 2006 provides specific safeguards against the eviction or removal of a member of forest dwelling Scheduled Tribe or other traditional forest dwellers from forest land under his occupation till the recognition and verification procedure is complete. The Right to fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 also provides special safeguards for Scheduled Tribes with regard to their land rights and livelihood.

Annexe

Annexure referred to in parts (a) & (b) in reply to Lok Sabha Unstarred Question NO. 1184 for answer on 25.07.2016 tabled by Shri Kanwar Singh Tanwar and Shri Rajesh Bhai Chudasama regarding Violation of Forest Right Act

S.No.	Name of the Complainant	Name of concerned State	Nature of Complaint	Action Taken
1	Shri. Basudeb Asharia, M.P., Leader CPI	Chhattisgarh	Providing patta to the tribal population under FRA, 2006	Forwarded to State Govt. of Chhattisgarh for taking appropriate action.
2	MS. Priya Pillai, Policy Advisor, Greenpeace India	Madhya Pradesh	Non-implementation of FRA in area proposed for diversion for coal mine.	Forwarded to State Govt. of MP for taking appropriate action.
3	Dr. AnandMara, Ex. Gen. Sec. JPCC & Patron, Jharkhand Adivasi Mahasabha	Jharkhand	Center of demands of tribal of Jharkhand State.	State Government of Jharkhand is requested to take action.
4	Shri K.A. Gunasekaran, Triba. People Council, Tamil Nadu	Tamil Nadu	Non-implementation of FRA.	State Government of Tamil Nadu is requested to take action.
5	Shri R.D. Negi, Kinnar Van Adhikaar Dharak Kissen Sangh	Himachal Pradesh	Encroachment of the forest land.	State Government of HP requested to take action.
6	Shri Digvijay Singh, Gen. Secretary, AICC	Madhya Pradesh Chhattisgarh	Encroachment of forest land and revenue land in the state.	State Government of MP and Chhattisgarh were requested to take necessary action.
7	Shri Ramesh Nandwana, Coordinator, Jangal Zamada Jan Andolan, Udaipur	Rajasthan	Related to irregularities in the implementation of FRA.	State Govt. of Rajasthan is requested to take action.
8	Shri Kishore Kumar Parichha, Vice President, Odia Kendupara Karanchari Sangh, Odisha	Odisha	Non-implementation of FRA.	State Govt. of Odisha requested to take action.
9	Shri Anil Gang, Madhya Pradesh	Madhya Pradesh	Non-implementation of FRA.	MoEF and State Govt. of M.P. were requested to take action.
10	Ms. Archana Sivaramakrishnan, Keystone Foundation	Karnataka	Reg. destroying the honey processing equipment by Range Forest Officer.	State Govt. of Karnataka requested to take action.
11	Shri Shohir Mungwar, President, BIF Maharashtra State	Maharashtra	Decision to seek the evidence in respect of the possession of forest land by ST in Maharashtra State	State Govt. of Maharashtra is requested to take action.
12	Nikunj Garg, new Darpan Social Welfare Society, Bhopal	Madhya Pradesh	Wrongly stating of De-notified Forest Land which falls under the scope of FRA, 2006.	State Govt. of Madhya Pradesh requested for appropriate action.
13	Sangmitra Ducey, Vasundhara, Bhubaneswar	Odisha	Plantation being carried out on forest land recognized under FRA	State Govt. of Odisha requested for appropriate action.
14	Sh. Karan Ram, Vill. Sirsi, Pore and Distt. Hazaribagh, Jharkhand	Jharkhand	For providing Patta of 2.05 acres	State Govt. of Jharkhand is requested for appropriate action.

	Sh. Muktilal Ekka and others of vill. Kantapali, Distt. Sundargarh, Odisha	Odisha	Regarding rejection of claims under FRA	State Govt. of Odisha requested for appropriate action.
16	Villagers of Village Gond Bhangal, Distt. Kanker, Chhattisgarh	Chhattisgarh	Non taking decision on the community rights claims	State Govt. of Chhattisgarh requested for appropriate action.
17	Villagers of Village Aturbada, Distt. Kanker, Chhattisgarh	Chhattisgarh	Non taking decision on the community rights claims	State Govt. of Chhattisgarh requested for appropriate action.
18	Villagers of village Peepala, Distt. Pali, Rajasthan	Rajasthan	Non taking decision on claims submitted under FRA	State Govt. of Rajasthan requested for appropriate action.
19	71 representations of different villagers of Ratlam Distt. of Madhya Pradesh	Madhya Pradesh	Regarding disposing off of long pending claims and objections under FRA	State Govt. of Madhya Pradesh requested for appropriate action.
20	Villagers of Village Ishramnada, Teh. and Distt. Khandwa, M.P.	Madhya Pradesh	Rejection of claims under FRA by Block and Distt. Committee	State Govt. of Madhya Pradesh requested for appropriate action.
21	Kamal Kumar, President Forest Right Committee, Kamardha, Village Fatahar, Distt. Kangra, H.P.	Himachal Pd.	Non transfer of land for village development	State Govt. of Himachal Pradesh requested for appropriate action.
22	Sh. Muktilal Ekka, Village Badgaon, Odisha	Odisha	Allotment of land under FRA	State Govt. of Odisha requested for appropriate action.
23	Villagers of village Khorari Teh. Majhgau, Distt. Satna, M.P.	Madhya Pd.	Non-disposing of FRA claims	State Govt. of Madhya Pradesh requested for appropriate action.
24	President, Van Adhikar Samiti, Vill. Rajgarh, Distt. Sivari	Madhya Pd.	For disposing of individual FRA claims	State Govt. of Madhya Pradesh requested for appropriate action.
25	Sh. Pushpanjali Sengupta, vill. Patrapali, Distt. Jharsuguda, Odisha	Odisha	Non receipt of community right under FRA	State Govt. of Odisha requested for appropriate action.
26	Sh. Umeshwar Singh, Coordinator, Hasdeo Aranya Bachao Samiti, Distt. Korta, Chhattisgarh	Chhattisgarh	Regarding rejection of community claims of village Gajetbari, Distt. Surguja	State Govt. of Chhattisgarh requested for appropriate action.
27	Sh. Ghoshya, Vill. Sarai, Distt. Khandwa, M.P.	Madhya Pradesh	Rejection of individual claims	State Govt. of Madhya Pradesh requested for appropriate action.
28	Sh. Jedu Singh Netam, Gondwana Mahasabha, Distt. Balaghat, M.P.	Madhya Pradesh	Reg. approving the Divine Land as a community right.	State Govt. of Madhya Pradesh requested for appropriate action.
29	61 applications from different villagers of Ratlam Distt. of M.P.	Madhya Pradesh	Regarding disposing off of long pending claims and objections under FRA	State Govt. of Madhya Pradesh requested for appropriate action.



Appendix - XII

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 26

Subject: Request for dropping of the Assurance given in reply to Unstarred Question No.708 dated 21.11.2016 regarding "Reservation of Seats in AMU".

On 21 November, 2016, Shri M. Chandrakasi, M.P., addressed an Unstarred Question No.708 to the Minister of Human Resource Development. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Ministry of Human Resource Development (Department of Higher Education) within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Human Resource Development (Department of Higher Education) vide O.M. F. No.18-74/2016-(CU-V) dated 25 July, 2017 have requested to drop the Assurance on the following grounds:-

"(i) As per the procedure relating to Questions, if the subject matter of a Question is pending for judgment before any court of law or any other tribunal or body set up under law, the same is not permitted to be asked. (ii) The expression "sub-judice before court of law" does not find mention in the standard list of expressions outlined by Lok Sabha Secretariat for treating as Assurance perhaps due to the reason that Question on the issues sub-judice before Court of Law are not to be admitted. In the instant case, the Question was admitted and a reply thereto has been made. However, it would not be possible to fulfill the Assurance as the time taken for adjudication of the matter cannot be predicted. In view of the reasons stated above, it is not feasible to fulfill the aforesaid Assurance."

4. In view of the above, the Ministry of Human Resource Development, with the approval of Minister of State in the Ministry of Human Resource Development, have requested to drop the above Assurance.

The Committee may consider.

DATED: 07/11/2019

NEW DELHI:



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GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO. 708
TO BE ANSWERED ON 21.11.2016

Reservation of Seats in AMU

708. SHRI M. CHANDRAXASI

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Aligarh Muslim University (AMU) is adhering to the system of reservation of seats for candidates belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) communities in courses conducted in the University;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by the Government to protect the educational rights of weaker sections of the society i.e. SCs/STs and OBCs in the AMU?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)

(a) to (c): Aligarh Muslim University (AMU) is not following the reservation policy of the Government considering itself to be a "minority institution". The minority status of AMU is sub-judice before the Hon'ble Supreme Court of India.



MINUTES**COMMITTEE ON GOVERNMENT ASSURANCES**

(2019-2020)

(SEVENTEENTH LOK SABHA)

SECOND SITTING

(11.11.2019)

The Committee sat from 1500 hours to 1630 hours in Committee Room "C", Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri P.C.Tripathy - Joint Secretary
2. Shri H. Ram Prakash - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 02 to 26) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a

few Memoranda, the Committee authorized the Chairperson to decide the remaining Memoranda. The Chairperson subsequently decided to drop 11 Assurances as per details given in Annexure-I and to pursue the remaining 14 Assurances as per details given in Annexure-II*, for implementation by the Ministry/Department concerned.

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The Committee then adjourned.

* Not enclosed

Annexure-I

Statement showing Assurances dropped by the Committee on Government Assurances at their sitting held on 11.11.2019.

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1.	02	USQ No. 304 dated 01.12.2015	Home Affairs	Terrorists Attack
2.	03	USQ No. 2638 dated 15.12.2015	Home Affairs	Commission on Centre-State Relations
3.	04	SQ No.62 dated 01.03.2016	Home Affairs	Terrorist Attacks
4.	06	USQ No. 162 dated 24.02.2016	Personnel, Public Grievances and Pensions (Department Personnel and Training)	Strength of IAS Officers
5.	13	(i) USQ No. 3914 dated 21.03.2013 (ii) USQ No. 5236 dated 14.08.2014	Minority Affairs	(i) Violation of Sharia Application Act, 1936 (ii) Sharia Application Act
6.	14	USQ No. 2685 dated 10.05.2016	Home Affairs	Extension of Sixth Schedule

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7.	15	SQ No. 365 dated 20.04.2015	Railways	Transport Logistics in Railways
8.	18	USQ No. 999 dated 02.03.2016	Communications (Department of Telecommunications)	Violation of Licensing Norms
9.	19	USQ No. 1034 dated 22.07.2016	Health and Family Welfare (Department of Health and Family Welfare)	Packaged Food
10.	22	USQ No. 1184 dated 25.07.2016	Tribal Affairs	Violation of Forest Right Act
11.	26	USQ No. 708 dated 21.11.2016	Human Resource Development (Department of Higher Education)	Reservation of Seats in AMU

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MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
SIXTH SITTING
(10.02.2020)

The Committee sat from 1500 hours to 1530 hours in Chairperson's Chamber, Room No. 216, Block-B, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Nalin Kumar Kateel
5. Shri Ramesh Chander Kaushik
6. Shri Ashok Mahadeorao Nete
7. Shri Santosh Pandey
8. Shri Chandra Sekhar Sahu
9. Dr. Bharatiben Dhirubhai Shyal
10. Shrimati Supriya Sule

Secretariat

- | | |
|-------------------------------|--------------------|
| 1. Shri Pawan Kumar | - Joint Secretary |
| 2. Shri Lovekesh Kumar Sharma | - Director |
| 3. Shri S.L. Singh | - Deputy Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following two draft Reports without any amendments:-

- (i) Draft First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (ii) Draft Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

2. The Committee also authorized the Chairperson to present the Reports during the current Session of the Lok Sabha.

The Committee then adjourned.